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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 127/7/NCLT/AHM/2017**


Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.10.2017**

Name of the Company: Asset Reconstruction Company (India) Ltd.  
V/s.  
Neesa Leisure Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SHRI NAVIN PAHWAS FOR NATASHA SUTARIA	SR. ADV.	APPLICANT	
2.	THAKKAR & PAHWAS, ADV.	ADV.		

**ORDER**

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Natasha Sutaria present for Petitioner / Financial Creditor. None present for Respondent.


Proof of service of copy of Application on Respondent filed.

Learned Counsel for Petitioner represented that winding up petition is pending before Hon'ble High of Gujarat against the Corporate debtor.

Petitioner is directed to state the stage of winding up proceedings pending before Hon'ble High of Gujarat against the Corporate debtor.

Petitioner is directed to serve notice of date of hearing along with copy of order and file proof of service.

List the matter on 25.10.2017 for objections of Respondent and for hearing before admission.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 11th day of October, 2017.